

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 41/2023**

**IN**

**ORIGINAL APPLICATION NO. 94/2023**

**IN THE MATTER OF:**

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

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...NDOH- 02.05.2024

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THROUGH



SNJ AND PARTNERS  
ADVOCATES FOR THE RESPONDENT NO. 9

L-18, (L.G.F)

Lajpat Nagar-III

New Delhi-110024

New Delhi

Date 20.04.2024

Mob-9910699943

Emai- ritika.jhurani@snjandpartners.com

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION NO. 41/2023

IN

ORIGINAL APPLICATION NO. 94/2021

IN THE MATTER OF:

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

REPLY ON BEHALF OF SAURASHTRA CRICKET  
ASSOCIATION – RESPONDENT NO. 9

**MOST RESPECTFULLY SHOWETH:**

1. The Original Application no. 94/2021 in the present Application was filed by the Applicant against use of ground water for maintenance of Cricket play grounds without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, leading to depriving people of potable drinking water, wherein vide order dated 15.04.2021, this Hon'ble Court has issued following directions:

- a) "Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds. If necessary, any other expert may also be coopted. The issues for consideration may inter alia include –

- b) prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water;
  - c) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;
  - d) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms,
  - e) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.
  - f) The decisions taken in the meeting may be followed up by appropriate statutory orders.”
2. That subsequently, a show cause notice dated 27.06.2023 was issued by Central Ground Water Authority alleging that during the inspection of the Saurashtra Cricket Stadium it was found to have was using groundwater without any valid NOC from Central Ground Water Authority. That the Show Cause Notice sought explanation of the reasons as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why penalty/Environmental Compensation should not be imposed for illegal withdrawal of ground water on Niranjana Shah Stadium, Rajkot, Gujarat.
3. That the Answering Respondents issued a Reply Notice dated 10.07.2023 whereby it was informed to the CWGA, as inter alia:

- a) *The inspection of the Stadium was conducted by a team of officials deputed by the authority on 7<sup>th</sup> June, 2023.*
- b) *That it was informed to the inspection team about the following efforts for rain water harvesting;*
  - a. *When the land was purchased by the Saurashtra Cricket Association to develop the stadium, two wells were existing on the plot. However, one of the wells was dry and without water since many years and same well is being used only by recharging it of Rain Water Harvesting.*
  - b. *The stadium has natural rain water recharge/ harvesting system since almost 2016 and wells and other areas get recharged with rain water. The layout of the Stadium as well as natural rain water recharge system help to utilize rain water in the best possible ways.*
  - c. *The association has provided estimated and approximate data in respect to the usage of water from rain water harvest system.*
  - d. *The stadium has not hosted so far International Cricket Matches as well as IPL matches so very frequently like other metropolitan cities. Only 10 IPL matches (5 each in 2016 and 2017) is hosted by Saurashtra Cricket Association. Also, only 10 International matches have been played so far at the Stadium since 2013 when the Stadium was inaugurated. This is much less compared to other Cricket Stadiums at Metropolitan cities. Also, capacity of the Stadium is approx. 27000, which is much less in comparison to other Cricket Stadiums*

*situated at metropolitan cities. Considering this, the requirement of water for such activities is bare minimum. Also, the association has not provided the Stadium so far for any other major events where high footfall of public/spectators happen.*

- e. It is practically not possible to have Sewage Treatment Plant (STP) at the Stadium. This was well explained and discussed with inspection team. Neither enough sewage water is produced at the Stadium nor there is any sewage line passing nearby the Stadium. Even during higher footfall during International Matches, which are not much frequent, not enough sewage water is produced which can make STP feasible at the Stadium.*
- f. Rajkot Municipal Corporation has sent an email dated 7th June 2023, post inspection, that they can provide sewage treated water from their one of the Sewage Treatment Plant which is about 8 Kms away from the Stadium. The association is evaluating the feasibility, possibility and practicality of using this sewage treated water which can be made available about 8 kms away from the Stadium.*
- g. The city of Rajkot has decent rainfall generally in period of end of June to mid-September and season of Winter is from end of October till end of February or March. The association has not hosted any International Matches in past years during period of Summer. Considering this fact, usage of water is well balanced and optimized from available recharged rain water.*

- h. In light of the above, it is only feasible to use Rain recharged/harvested water and that is done through recharging the available wells at the Stadium.*
- i. Saurashtra Cricket Association care and pledge for better environment and the Association in last couple of years planted more than 4000 trees. Also, these planted trees are well maintained and being taken care jointly by Saurashtra Cricket Association and an NGO. Further, the association has installed and using good capacity Solar Power System at the Stadium. By good usage of rain recharge water, Solar power system, good tree plantation and all other good measures making the Stadium very Eco-Friendly Stadium.*
- c) It was also informed to the inspection team that regarding obtaining the NOC for ground water extraction, the above facts may please be duly considered; most importantly that out of available wells, one well is duly and fully used by way of getting it recharged by rainwater only. However, till the time the inspection team visited the Stadium, the association was of the opinion that the water requirement for ground maintenance is similar to agriculture activity and hence does not require NOC. The association further states that maintenance of Cricket Ground and pitches do not require frequent and regular water, especially during rainy season as well as winter season. Also, the Ground and pitches require to be well dry having much controlled moisture during cricket matches are played.*

*d) Saurashtra Cricket Association's aim and objective is to provide good facilities and infrastructure for benefit and good development of the sport. The Association care for environment and also it is law abiding institute. Saurashtra Cricket Association shall take necessary steps to take NOC if they are required for usage of any ground water extraction and usage. We shall apply for the NOC within a reasonable period.*

The copy of Reply Notice dated 10.07.2023 is annexed as **Annexure A-1.**

4. That subsequently, the Applicant had filed MA 16/2023, which was later renumbered to instant EA 41/2023, in pursuance of which, a meeting dated 17.07.2023 was conducted under the chairmanship of Secretary, DoWR, RD and GR, Ministry of Jal Shakti, wherein among other concerned authorities, Shri Himanshu Shah, Secretary, Saurashtra Cricket Association also attended the aforesaid meeting with respect to Niranjan Shah Stadium, Rajkot.

5. That in the aforesaid meeting dated 17.07.2023, following directions were issued by Secretary, DoWR, with respect to State Cricket Associations, and in particular, the Answering Cricket Association:

*"1. All cricket associations/owner/management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.*

*2. All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/ Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/STP.*

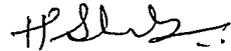
*3. Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of non-compliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water."*

6. That in furtherance of the assurances given, the Answering Respondent started the process of obtaining NOC from the CGWA and has already paid a sum of Rs.10,67,991/- (Rupees Ten Lakhs Sixty Seven Thousand Nine Hundred and Ninety Only only) including Rs. 19,560/- towards NOC Processing Fee for Fresh Application, Environmental Compensation Charges (from 24.09.2020 to 22.11.2023) and Penalty for non compliance of NOC conditions to Central Ground Water Board. A copy of Payment Receipt dated 16.01.2024 is annexed as **Annexure A-2**.
7. That thereafter on 16.01.2024 the answering Respondent was granted the NOC vide NOC No. CGWA/NOC/INF/ORIG/2024/19777 for ground water abstraction w.e.f. 30.11.2023 to 29.11.2028. A copy of NOC

for Ground Water Abstraction dated 16.01.2024 is annexed as **Annexure A-3**.

8. That earlier Application for the NOC was not feasible and was not possible to be made as there was no category for stadiums, cricket grounds and other sports grounds. It is humbly submitted that after the amendment notification dated 29.03.2023 was published by Ministry of Jal Shakti, and clause (vi) was added in paragraph 4.3 and only subsequent to the amendment it has become possible for the answering Respondent to make an application for the NOC. Therefore, the penalty imposed retrospectively for non-compliance of NOC conditions, the basis of computation of which is unknown, is harsh and arbitrary. Without prejudice to the aforesaid, the answering Respondent made the payment of penalty.
9. That further there is no provision for an alternate water source of potable water and there is no water line laid to the stadium either by Rajkot Municipal Corporation or by Rajkot Urban Development Authority and/or Gram Panchayat. The Stadium is located about 12 KMs from the city of Rajkot and the only source of drinking water is the groundwater available, which is provided from the tube wells and mainly used for drinking purposes only by the stadium staffs and players who come for their matches or training as the case maybe and as such for cricket matches ground water is not required to maintain the pitches and the ground.

10. That in reference of the advisory direction by CGWA to ascertain the possibility and feasibility of STP installation in the Stadium, it is hereby submitted that the Answering Respondent has signed an agreement with Rajkot Municipal Corporation (RMC) to use treated water from its sewage treatment plants (STPs) to maintain the Niranjn Shah Stadium. As per the MOU entered between the Answering Respondent and Rajkot Municipal Corporation (RMC), RMC has agreed to provide the Answering Respondent 1 lakh liter of treated water per day which will be sufficient to meet 80% need of the water required for ground and outfield.
11. The answering Respondent is conscious of the environment and has even undertaken various campaigns for raising awareness about the environment and the need for adopting eco-friendly measures.
12. That since this Hon'ble Tribunal, vide order dated 07.12.2023 had directed to implead Saurashtra Cricket Association as Respondent in the instant Execution Application, it is hereby submitted before this Hon'ble Tribunal that the directions issued by the CGWA had been duly complied by the Answering Respondent.



**Respondent No. 9**

**Saurashtra Cricket Association**

**THROUGH**



**SNJ AND PARTNERS  
ADVOCATES FOR RESPONDENT NO. 9**

**L-18, (L.G.F)**

**Lajpat Nagar-III**

**New Delhi-110024**

**Mob-9910699943**

**New Delhi**

**Date 20.04.2024**

**Emai- ritika.jhurani@snjandpartners.com**

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...APPLICANT



AFFIDAVIT

I, Himanshu Pravinchandra Shah, aged about 57 years S/o Pravinchandra Laxmichand Shah, working as Hon. Secretary, at Saurashtra Cricket Association having office at Saurashtra Cricket Association, Niranjn Shah Stadium, Opp. GETCO Sub Station, Rajkot-Jamnagar Highway, Rajkot – 360 110, do hereby solemnly affirm and state as under:-

1. That I am the authorized representative of the Saurashtra Cricket Association in the aforesaid case and the accompanying Reply has been drafted under my instructions.
2. That I have gone through and understood the contents of the accompanying Reply, and state that the averments made therein are true and correct to my knowledge and legal submissions made therein are believed to be true and correct on legal advice received.
3. I further state that the contents of the accompanying Reply may be treated as a part of this affidavit, as if the same have been incorporated herein.

*H. Shah*  
DEPONENT



**VERIFICATION**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct, and nothing material has been concealed therefrom nor, any part of it is false.

Verified at Saurashtra Cricket Association on this 05<sup>th</sup> day of April, 2024

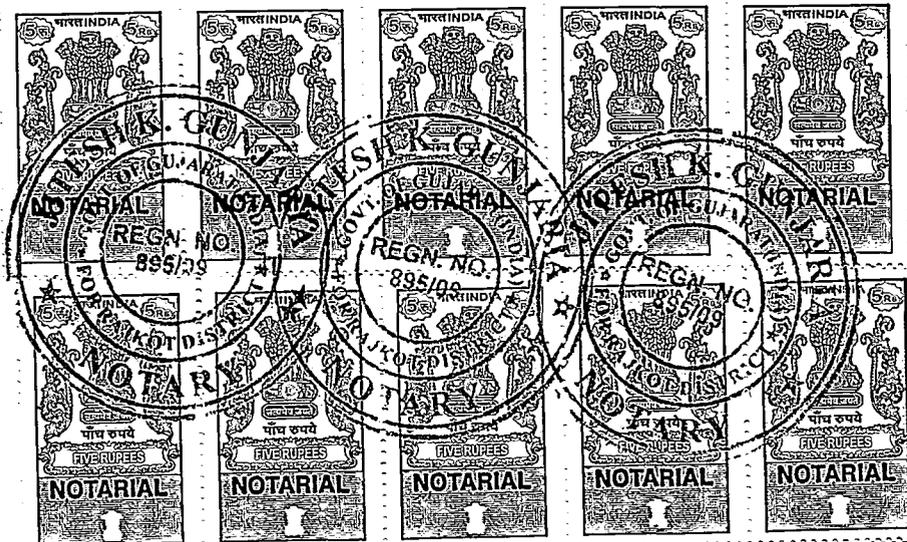
**DEPONENT**

Signed Before me

JITESH K. GUNJARIA  
ADVOCATE & NOTARY  
109, Star Chambers,  
Harihar Chowk, RAJKOT.

Sr. No..... 3653 .....

Date..... 5 APR 2024 .....





12

**SAURASHTRA CRICKET ASSOCIATION**

Affiliated to the Board of Control for Cricket in India

SAURASHTRA CRICKET ASSOCIATION STADIUM RAJKOT-JAMNAGAR HIGHWAY RAJKOT 360 110 INDIA  
Phone 02820 220000 Web www.saucricket.com E-mail saucricket@gmail.com10<sup>th</sup> July 2023

Shri. A K Agrawal  
Member Secretary - Central Ground Water Authority  
Dept. of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti – Govt. of India  
18/11 Jam Nagar House, New Delhi 110011  
Email : cgwa@nic.in

Without PrejudiceSubject : Show-cause notice dated 27.6.2023

Respected Sir,

We acknowledge receipt of the Show-Cause notice dated 27<sup>th</sup> June 2023 through email.

Inspection of Saurashtra Cricket Association Stadium, Rajkot was conducted on 6<sup>th</sup> June, 2023 by the officials of CGWB in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti. Saurashtra Cricket Association extended full cooperation to the team and in presence of undersigned, several and related points were discussed in continuation of site inspection by the team.

Inspection team was informed regarding the followings:

- Two wells were existing when the land was purchased by Saurashtra Cricket Association to build up/develop the Stadium. However, one of the wells was dry and without water since many many years, almost since the land was purchased. The same well is being used only by recharging it of Rain Harvesting water.
- The Stadium has natural Rain water recharge/harvesting system since almost 2016. Both wells and other areas get recharged with rain water. The layout of the Stadium as well as natural Rain Water recharge system help us to get rain water duly utilized at best possible ways.
- We have provided estimated and approx. data in the respect to the usage of water from Rain Water Recharge system.

H



## SAURASHTRA CRICKET ASSOCIATION

Affiliated to the Board of Control for Cricket in India

SAURASHTRA CRICKET ASSOCIATION STADIUM RAJKOT-JAMNAGAR HIGHWAY RAJKOT 360 110 INDIA  
Phone 02820 220000 Web www.saucricket.com E-mail saucricket@gmail.com

- Our Stadium is located in the outskirts of the City, about 12 Kms away from the City on Rajkot-Jamnagar Highway.
- Our Stadium has not hosted so far International Cricket Matches as well as IPL matches so very frequently like other Metropolitan Cities. In fact, the Stadium has not hosted IPL matches post 2017. Only 10 IPL matches (5 each in 2016 and 2017) hosted by Saurashtra Cricket Association. Also only 10 International matches played so far at the Stadium since 2013 when the Stadium was inaugurated. This is much less compared to other Cricket Stadiums at Metropolitan cities. Also, capacity of our Stadium is approx. 27000, much less in compare to other Stadiums situated at metropolitan cities. Considering this, our requirement of water for such activities is bare minimum. Also, we have not provided our Stadium so far for any other major events where high footfall of public/spectators happen.
- It is practically not possible to have Sewage Treatment Plant (STP) at our Stadium. This was well explained and discussed with inspection team. Neither enough sewage water produced at the Stadium nor we have any sewage line passing nearby our Stadium. Even during higher footfall during International Matches, which are not much frequent, not enough sewage water is produced which can make STP feasible at our Stadium.
- Rajkot Municipal Corporation has sent us email dated 7<sup>th</sup> June 2023, post inspection, that they can provide sewage treated water from their one of the Sewage Treatment Plant which is about 8 Kms away from the Stadium. We are evaluating the feasibility, possibility and practicality of using this sewage treated water which can be made available about 8 kms away from the Stadium.
- Area of Rajkot have decent rainfall generally in period of June end to mid-September. Season of Winter is from end of October till end of February or Mid March. Mostly we have not hosted any International Matches in past years during period of Summer. Considering this fact, usage of water is well balanced and optimized from available Rain Water recharged water.
- Considering above, so far only feasibility has been to use Rain recharged/harvested water and that through recharging available wells at the Stadium.
- Saurashtra Cricket Association care and pledge for better environment. Saurashtra Cricket Association in last couple of years planted more than 4000 trees. And also, these planted trees are well maintained and being taken care jointly by Saurashtra Cricket Association and an NGO. Also, we have installed and being well used good capacity Solar Power System at the Stadium. By good usage of rain recharge water,



## SAURASHTRA CRICKET ASSOCIATION

Affiliated to the Board of Control for Cricket in India

SAURASHTRA CRICKET ASSOCIATION STADIUM RAJKOT-JAMNAGAR HIGHWAY RAJKOT 360 110 INDIA  
Phone 02820 220000 Web www.saucricket.com E-mail saucricket@gmail.com

Solar power system, good tree plantation and all other good measures making the Stadium very Eco-Friendly Stadium.

- Regarding obtaining NOC for ground water extraction, above facts may please be duly considered; most importantly that out of available wells, one well is duly and fully used by way of getting it recharged by rainwater only. However, till the time your team visited our Stadium, we were of the opinion that the water requirement for ground maintenance is similar to agriculture activity and hence does not require NOC. We also humbly state that maintenance of Cricket Ground and pitches do not require frequent and regular water, especially during rainy season as well as winter season. Also, the Ground and pitches require to be well dry having much controlled moisture during cricket matches are played.
- However, as indicated to us during inspection that we may need to obtain the NOC, we have requested to guide and inform us for required procedure to obtain the NOC.

Saurashtra Cricket Association's aim and objective is to provide good facilities and infrastructure for benefit and good development of the sport. The Association care for environment and also it is law abiding institute. Saurashtra Cricket Association shall take necessary steps to take NOC if they are required for usage of any ground water extraction and usage. We shall apply for the NOC within a reasonable period.

Thanking you in anticipation

For Saurashtra Cricket Association

Himanshu Shah  
Hon. Secretary

<sup>4</sup>  
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**CENTRAL GROUND WATER AUTHORITY**

Department of Water Resources, River Development and Ganga Rejuvenation  
Ministry of Jal Shakti, Govt. of India

**Receipt**

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))  
<https://cgwa-noc.gov.in>

Application No.:	21-4/11380/GJ/INF/2023	Date of Issuance: 16/01/2024
Name of Firm:	SAURASHTRA CRICKET ASSOCIATION	
AppType Category:	Sports Infrastructure and Playgrounds	
Application Type:	Infrastructure	
PAN/GSTIN No. of Firm/Individual:	AAAAS2360J/...	

S N	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	
4.	Environmental Compensation Charges (ECRGW) (Date From 24/09/2020 to 22/11/2023) Days- 300	928431.00
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	120000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
	S.No. Description Rate	
	(i) Change in User ID Rs. 5000	
	(ii) Change in firm Name Rs. 5000	
	(iii) Extension of No Objection Certificate Rs. 5000	
	(iv) Issuance of duplicate No Objection Certificate Rs. 5000	
	(v) Issuance of corrigendum to No Objection Certificate Rs. 5000	
	(vi) Any other items/correction etc.	
Rs. Rupees: Ten Lakh Seventy Seven Thousand Nine Hundred Ninty One Only		1077991.00

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: [cgwa-noc.gov.in](http://cgwa-noc.gov.in)

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

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This is an system generated invoice, hence, does not require ink signed.

Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: [cgwa-noc.gov.in](http://cgwa-noc.gov.in)

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पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	Saurashtra Cricket Association		
Project Address:	Revenue Survey No. 74, Rajkot-jamnagar Highway,, Village: Khandheri, Taluka: Paddhari, District: Rajkot		
Village:	Khandheri	Block:	Paddhari
District:	Rajkot	State:	Gujarat
Pin Code:			
Communication Address:	Revenue Survey No. 74, Rajkot-jamnagar Highway,, Village: Khandheri, Taluka: Paddhari, District: Rajkot, Paddhari, Rajkot, Gujarat - 360110		
Address of CGWB Regional Office :	Central Ground Water Board West Central Region, Swami Narayan College, Building, Shah Alam Tolnaka, Ahmadabad, Gujarat - 380022		

1. NOC No.:	CGWA/NOC/INF/ORIG/2024/19777	2. Date of Issuance	16/01/2024									
3. Application No.:	21-4/11380/GJ/INF/2023	4. Category: (GWRE 2023)	Semi Critical									
5. Project Status:	Existing Project	6. NOC Type:	New									
7. Valid from:	30/11/2023	8. Valid up to:	29/11/2028									
9. Ground Water Abstraction Permitted:												
Fresh Water		Saline Water		Dewatering		Total						
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year					
65.20	19560.00											
10. Details of ground water abstraction /Dewatering structures												
Total Existing No.:						Total Proposed No.:						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	3	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):							19560.00					
12. Environment Compensation (if applicable) paid (Rs.):							928431.00					
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

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Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and Intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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TRUE COPY

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
NEW DELHI

Execution Application No. 41 of 2023

IN

Original Application No. 94 of 2021  
(Earlier M.A. No. 16 of 2023)

IN THE MATTER OF:

HAIDER ALI

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

VAKALATNAMA

Know all to whom these presents shall come that I Himanshu Pravinchandra Shah aged about 57 years, S/o Pravinchandra Laxmichand Shah, R/o C-1 Siddhant Apartment, 1st Floor, Near ICICI Bank Ltd., Circuit House Road, Rajkot - 360 001 presently in Rajkot,

Them above named the *Respondent No. 9* do hereby appoint:

**DINESH SHARMA, RITIKA JHURANI**  
**ADVOCATE**  
**L-18, LGF, LAJPAT NAGAR III**  
**NEW DELHI-110024**  
**MOBILE NO. 9910699943**  
**TEL NO. +91-11-40157169**



Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To act appear and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1<sup>st</sup> instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.

And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the free agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 18<sup>th</sup> February, 2024

Advocate (s)

FOR, SAURASHTRA CRICKET ASSOCIATION



HON. SECRETARY

*Ritika*  
RITIKA JHURANI  
D/ 2545/2011

*Aakash*  
BR/1196/2022

*Saurashtra*  
U/17592/23.

*D. Sharma*  
DINESH SHARMA  
D/ 2338/2012



Aashish &lt;litigation.aashish@gmail.com&gt;

**Haider Ali vs Union of India || EA No 41/2023 & OA No. 94/2023**

1 message

Aashish &lt;litigation.aashish@gmail.com&gt;

20 April 2024 at 15:49

To: maazjustice@gmail.com, sanobar ali Qureshi &lt;sanobaraliqureshi@gmail.com&gt;

Dear Sir,

Please find attached the reply on behalf of Respondent No. 9, 17 & 26 in the captioned case. This completes the service on the Applicant.

 HP Final.pdf MP Final.pdf Saurasthta Final.pdf

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Thanks &amp; Regards

**Aashish K. Gupta (Advocate) EA**

SNJ AND PARTNERS  
L-18, LGF, LAJPAT NAGAR-III  
NEW DELHI-110024  
Contact - 7004172845